**DIVISION BENCH ITEM NO.101**

**NATIONAL COMPANY LAW TRIBUNAL**
**ALLAHABAD BENCH**
**PRAYAGRAJ**

**IA NO.92/2022, IA NO.45/2022, IA NO.303/2021 & IA NO.136/2023**
**IN CP (IB) No.57/ALD/2021**

**CORAM:**

1. **SHRI PRAVEEN GUPTA,**
   **HON'BLE MEMBER (JUDICIAL)**
2. **SHRI ASHISH VERMA,**
   **HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 5th July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

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|---|---|
| **NAME OF THE COMPANY** | **STATE BANK OF INDIA V/S MR SATYA NARAYAN JHUNJHUNWALA (PERSONAL GURANTOR OF M/S JVL AGRO INDUSTRIES LTD.)** |
| **UNDER SECTION** | **95 IBC** |

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

| | |
|---|---|
| Sh. Madhav Kanoria, along with Ms. Aishwarya Gupta, Advs. | *: For the FC/ SBI* |
| Sh. Mohit Chaudhary, along with Sh. Prakhar Mithal & Sh. Niraj Kumar Singh, Advs. | *: For the Personal Guarantor/ Applicant in all IAs* |
| Sh. Arun Prakash, Adv. | *: For the BoB/ Res. in all IAs (except in IA No.136/2023)* |
| Sh. Parv Agrawal, Adv. | *: For Customs Deptt./ Res. in IA No.136/2023* |

**ORDER**

Ld. Counsels representing their respective parties are present.

**1.** Ld. Counsel representing the Financial Creditor/ State Bank of India states that the new RP has already been approved for the purpose of appointment and in that context, an application is going to be filed within a period of one week before this Adjudicating Authority.

**2.** Let the needful be done within the aforesaid stipulated period and the matter be adjourned for further hearing on 15th July, 2024.

**3.** All other IAs be also adjourned for the same date.

***-Sd-*** ***-Sd-***

**(Ashish Verma)** **(Praveen Gupta)**
**Member (Technical)** **Member (Judicial)**

***5th July, 2024***
*Kavya Prakash Srivastava*
*(Stenographer)*